

5. समितियों की बैठकों का आयोजन सामान्यतः अधिवेशन की अधिविधि के दौरान किया जाना चाहिए। प्रत्येक समिति की एक बैठक अन्तः सत्राधिविधि में करना भी स्वीकार कर लिया गया है और यदि संभव हो सके तो उस बैठक की तारीख का निश्चय समिति की पहली बैठक में किया जा सकता है। बैठक की कालाधिविधि चर्चा हेतु लिए जाने वाले कार्य पर निर्भर रहते हुए, बेयत-मैन पर छोड़ देनी चाहिए।

6. इन बैठकों में मंत्रालयों के वरिष्ठ अधिकारी उपस्थित होंगे जो कार्यसूची के विशिष्ट विषयों के बारे में जानकारी देने के लिए मंत्री महोदय को सहायता करेंगे और उन्हें तथ्य और प्रासंगिक उल्लेख करेंगे। समितियों को किसी गवाह को बुलाने, किसी फाइल को मंगवाने अथवा प्रस्तुत कराने व किसी सरकारी रिकार्ड की जांच करने का अधिकार नहीं होगा। तथापि, समिति के बेयरमैन सदस्यों द्वारा माँगी गयी किसी भी प्रतिरिक्त जानकारी को दे सकते हैं।

7. विशिष्ट मामलों पर, जिन के लिए पर्याप्त सूचना दे दी गयी थी, बैठकों में हुई चर्चा का संक्षिप्त रिकार्ड सदस्यों में परिचालित किया जायेगा। निम्न अपवादों को छोड़कर समिति के दृष्टिकोण में जहाँ कहीं भी एकमतता होगी, सरकार सामान्यतः उस दृष्टिकोण को मान लेगी, अर्थात् :—

(1) वित्तीय आशय वाला कोई भी दृष्टिकोण;

(2) सुरक्षा, रक्षा, वैदेशिक कार्य और परमाणु ऊर्जा से संबंधित कोई भी दृष्टिकोण; तथा

(3) स्थायित्व नियम के कार्य छोड़ में माने वाला कोई विषय। किसी विषय को

अस्वीकृत करने पर समिति को उस का कारण दिया जायेगा।

8. इन समितियों का गठन सभी मंत्रालयों/विभागों के लिए किया जायेगा।

9. समितियों का पुनर्गठन सामान्यतः बजट अधिवेशन के समय किया जायेगा।

10. संसदीय कार्य विभाग के सचिव इन समितियों के गठन की अधिसूचना देंगे।

11. इन समितियों में संसद् सदस्य किसी भी विषय पर जिन की संसद् में समुचित रूप से चर्चा की जा सकती है, चर्चा करने के लिए स्वतन्त्र है। तथापि परामर्शदात्री समितियों में हुए किसी भी विषय का प्रसंग सदन में देना वांछनीय नहीं होगा। यह प्रतिबंध सरकार और सदस्य दोनों पर लागू होगा।

Re: ADJOURNMENT MOTION

12 hrs.

(अध्ययन)

MR. SPEAKER: Nothing is going on record without my permission.

(Interruptions)

अध्यक्ष महोदय : बात सुनिये, मैंने हमेशा निवेदन किया है हाउस से, कि हरेक बात को किसी भी विषय को विधान के अधीन उठा सकते हैं, मैंने यह नहीं कहा कि मैं किसी बात को गौर नहीं करूँगा, लेकिन आप ही के दिये हुए नियमों से आपने मुझे बांध रखा है। मुझे पता है कि कभी-कभी मुझे जो फैसला करना पड़ता है वह कुछ हमारे माननीय सदस्यों को पसन्द नहीं आता, लेकिन मेरी मजबूरी देखिये, मैं एक बात आपसे कहना चाहता हूँ कि मैं गलती कर सकता हूँ और उसके लिये . . . I stand for correction.

**PROF. MADHU DANDAVATE**  
(Rajapur): You have not as yet committed mistakes.

**MR. SPEAKER:** So kind of you.

मैं चाहता हूँ कि आप आकर मुझे किसी बक्त भी बतायें, मैं ठीक करने के लिये तैयार हूँ। इसमें से मैं कोई हेटी नहीं समझता कि मैंने यह कर दिया है, अब नहीं करूंगा। जहाँ तक यह आपका सवाल है, आप मुझ से आ कर मिलिये।

(व्यवधान)

श्री अटल बिहारी वाजपेयी (नई दिल्ली):  
बड़ा गंभीर मामला है।

(व्यवधान)

प्रध्यक्ष महोदय : मेरी बात सुनिये, मैं यह कहना चाहता हूँ कि . . . .

(व्यवधान)

**PROF. MADHU DANDAVATE:**  
Do not give a ruling.

**MR. SPEAKER:** I am not giving.

मैं यह कहना चाहता हूँ कि इस को भी नियम के अधीन चला सकते हैं, वैसे तोड़ा नहीं जा सकता।

(व्यवधान)

प्रध्यक्ष महोदय : आप बात सुनिये, हरिकेश, थोड़ी बात भी सुनिये।

मेरा कहना है कि आप के पास भी किताब है, आप अपना इंटरप्रेशन देते हैं, लेकिन आखिर में तो मुझे उस का इंटरप्रेशन करना पड़ता है, चाहे किसी को कौसा ही लगे। मुझे आकर कोई बताये कि इस कानून के अधीन ऐसा कर सकते हैं, हाउस वहाँ चल रहा है, स्टेट चल रही है, स्टेट का सौजिस्लेचर भी चल रहा है . . . .

(व्यवधान)

प्रध्यक्ष महोदय : आप मेरी बात सुनिये, आप आकर मुझ से बात कर सकते हैं।

श्री अटल बिहारी वाजपेयी : प्रध्यक्ष महोदय, हम ने स्थगन प्रस्ताव दिया है।

(व्यवधान)

**MR. SPEAKER:** I have allowed Shri Vajpayee to speak on a point of order. I will come to you after I listen to him.

(Interruptions)

**PROF. MADHU DANDAVATE:**  
If anybody wants to obstruct by raising a point of order, I am the first to raise a point of order.

**MR. SPEAKER:** Certainly, you are the first. You can raise it. I am calling Prof. Dandavate, because he claims to be the first to raise it.

**PROF. MADHU DANDAVATE:**  
No, no. I want Mr. Vajpayee to speak. But if they want to heckle him by a point of order, I have already raised the point of order.

(Interruptions).

प्रध्यक्ष महोदय : मैं आपका पॉइंट ऑफ़ आर्डर भी सुन लूंगा।

श्री अटल बिहारी वाजपेयी : प्रध्यक्ष महोदय, आपने कहा कि वहाँ एसेम्बली चल रही है और यह एक राज्य सरकार का मामला है। अगर आप मेरे एजर्नमेंट मोशन को धीरे से पढ़ते, तो शायद आप ऐसी बात न कहते।

प्रध्यक्ष महोदय : मैंने पढ़ा है।

श्री अटल बिहारी वाजपेयी : मैंने एजर्नमेंट मोशन दिया है :—

"Failure of the Government in stopping the use of the name of the hon. Prime Minister."

यह प्रधान मंत्री के नाम का दुरुपयोग हो रहा है। प्रधान मंत्री को बदनाम करने की कोशिश हो रही है। (व्यवधान) हम प्रधान मंत्री के नाम को बचाना चाहते हैं। हमें इस बारे में चिन्ता हो रही है। (व्यवधान) प्रधान मंत्री के नाम पर बनाई गई संस्था के लिए सीमेंट के प्रतिबारे पर 35 रुपए लिए गए हैं। इस सरकार को यह कार्यवाही रोकनी चाहिए। यह सरकार इसमें विफल रहों है, इस लिए हम एजर्नमेंट मोशन लाना चाहते हैं। आपने इसका उत्तर नहीं दिया।

अध्यक्ष महोदय : मैंने दिया है। एजर्नमेंट मोशन तो मैंने एलाऊ नहीं किया है, लेकिन हम इस पर डिस्कशन कर लेंगे

श्री अटल बिहारी वाजपेयी : यह एजर्नमेंट मोशन का मामला है। यह गंभीर मामला है।

MR. SPEAKER: No, Sir. I cannot discuss. You come to me. We will discuss.

(Interruptions).

MR. SPEAKER: No, Sir. I am not allowing here. We shall discuss it.

(Interruptions).

अध्यक्ष महोदय : मैं एक आदमी को सुन सकता हूँ, पचास आदमियों को नहीं सुन सकता।

(व्यवधान)

PROF. K. K. TEWARY (Buxar): Sir, I rise on a point of order. They are just beating about the bush...

MR. SPEAKER: I am coming to you.

PROF. K. K. TEWARY: After Mr. Vajpayee I must be given a chance.

MR. SPEAKER: No. Prof. Madhu Dandavate is the first man.

PROF. K. K. TEWARY: Please listen to me...

(Interruptions).

SHRI K. LAKKAPPA (Tumkur): ...And they are trying to malign the Government.

(Interruptions).

MR. SPEAKER: I will come to you. Next turn will be yours.

PROF. K. K. TEWARY: He is merely beating about the bush.

MR. SPEAKER: How do you know? How can you determine that?

PROF. MADHU DANDAVATE: My point of order is like this. Sir, last week during the Question Hour I had already raised a certain issue when the Minister for Agriculture was on his legs during the Question hour. I said that the Maharashtra Chief Minister is taking... (Interruptions). Let me formulate my point of order. Afterwards you may reject. (Interruptions). I shall accept your ruling and not the ruling of these people.

SHRI K. LAKKAPPA: He has raised a point of order based on...

(Interruptions).

MR. SPEAKER: I will reject that. If it is out of order I will reject that.

PROF. MADHU DANDAVATE: Let me formulate and then you can rule it out.

MR. SPEAKER: There is one thing. We must bear in mind that we cannot refer to a person who might not be able to defend himself in the House.

PROF. MADHU DANDAVATE: Sir, I agree that that person cannot defend himself at all. The whole country knows it. There is no difference of opinion about it. (Interruptions).

Sir, during the Question Hour last week, I raised a question—I will not refer to any name—that in Maharahsh-

[Prof. Madhu Dandavate]

tra when certain commodities are distributed, Rs. 35 per bag were taken for Indira Pratibha Pratisthan... (Interruptions). That is not the name of the Prime Minister. That is the name of the institution.

(Interruptions).

MR. SPEAKER: Leave that alone.

PROF. MADHU DANDAVATE: Rs. 35 per bag for Indira Pratibha Pratisthan...

MR. SPEAKER: Do not mention any name.

PROF. MADHU DANDAVATE: I am not referring to Prime Minister.

MR. SPEAKER: Do not mention any name.

PROF. MADHU DANDAVATE: Sir, You can check the Lok Sabha proceedings. While replying to my question, the hon. Minister for Agriculture said—I can read it out.

MR. SPEAKER: We shall check.

PROF. MADHU DANDAVATE: Yes, you can check that. I can read it out.

MR. SPEAKER: I will check it.

PROF. MADHU DANDAVATE: It was said I do not think that anybody will pay such a big amount in cheque, if it has happened, it is a very serious affair and if you can give evidence, in that case we will be prepared to inquire into the matter. I am on record to have said that I am prepared to produce the evidence. Mr. Shourie of Indian Express has produced the evidence of collection of Rs. 5 crores. (Interruptions). This is the failure of the Government and that is what I want to say.

(Interruptions).

MR. SPEAKER: I have allowed him. One by one.

PROF. K. K. TEWARY: We all appreciate that we should conduct the proceedings of the House in a dignified manner. In several cases in the past, we have raised matters relating to the administration of the State Governments like West Bengal and

Kerala and you had specifically given your ruling that nothing concerning the State Governments would be allowed to be discussed here. Then you have not allowed us even to speak about these matters and now here Mr. Dandavate and Mr. Vajpayee...

MR. SPEAKER: Do you think my ruling has gone against the first ruling?

PROF. K. K. TEWARY: Let me submit. I am quoting the rules.

MR. SPEAKER: I am saying the same thing, what I have said earlier.

PROF. K. K. TEWARY: My submission is that in the past...

(Interruptions).

MR. SPEAKER: Please sit down.

PROF. K. K. TEWARY: My submission is that...

MR. SPEAKER: That point is well taken. That is all right. I am not referring to any matter of State. I have discussed. I have gone by what I have said. I do not disagree with what you have stated. Why are you persisting with the same thing?

PROF. K. K. TEWARY: Mr. Dandavate has made wild allegation.

MR. SPEAKER: No wild allegation, nothing. I will see the records.

SHRI EDUARDO FALEIRO (Mormugao): The allegations which have been made there and made in some sections of the press also, have been denied and denied with facts. Now if there will be no denial anywhere in the House. Then the allegations made amount to character assassination.

MR. SPEAKER: The Assembly's forum is there.

SHRI EDUARDO FALEIRO: Let me complete. We have noted in the House that very often matters and statements made which you direct to be expunged, are actually published in the press. I have brought such

facts to your notice earlier. Kindly make it sure that these types of statements which amount to character assassination and which have been expunged do not come in the press.

*(Interruptions)*'

MR. SPEAKER: I will take care of that. Whatever is said without my permission will not go on record. Now, I have allowed only Shri Harikesh Bahadur.

*(Interruptions)\*\**

MR. SPEAKER: I am coming. I can listen to only one Member.

AN HON. MEMBER: You are Hon. Speaker.

MR. SPEAKER: You are also Hon. Members. I will only allow Mr. Harikesh Bahadur.

SHRI HARIKESH BAHADUR: My point of order is very specific. The name of the Prime Minister, an Hon. Member of this House is being sold to collect the money.

MR. SPEAKER: It can be seen there. I will look into it.

SHRI HARIKESH BAHADUR: I am told also that the Agriculture Minister had already assured the House to institute an enquiry, if evidence was produced and, Sir, if Gandhi Peace Foundation can be enquired into, what is the problem before the Government to enquire into the Indira Pratibha Pratisthan when such a wild allegation is made against it.

MR. SPEAKER: Mr. Satish Agarwal.

SHRI SATISH AGARWAL (Jaipur): This House has passed Income-tax Law. Under the Income-tax Law, exemptions are given under certain conditions to private trusts.

Now, those provisions of the Income-tax Law are being misused for

granting exemptions for getting donations for political purposes. This House is competent to discuss that. My motion is already there. There is nothing in the Rules which is not beyond the purview of the House.

MR. SPEAKER: The House is in session there.

SHRI SATISH AGARWAL: Exemptions are being given for political purposes. Last Friday, the House decided to hold an enquiry into the case of Gandhi Peace Foundation. Why not for this particular Foundation also? *(Interruptions)*.

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, my point of order is this. Not only the Prime Minister's name is involved. Also the news appeared in the press that the Prime Minister, Mrs. Gandhi expressed her dissatisfaction against the use of her name to collect funds in Maharashtra in the name of Indira Pratibha Pratisthan. So, I am not saying anything against the State Government or the Chief Minister. But, the Prime Minister herself has expressed dissatisfaction, opposition against the collection of funds. *(Interruptions)*.

MR. SPEAKER: Not allowed.

SHRI KRISHNA CHANDRA HALDER: My adjournment motion is there.

MR. SPEAKER: No adjournment motion on this.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): Mr. Speaker, Sir, the main point is this. In this very House, time and again, we have said that we are serious about stopping blackmarketing; we have also passed a legislation.

MR. SPEAKER: What is the point?

SHRI SATYASADHAN CHAKRABORTY: Just a minute please. We have passed a legislation for stopping

[Shri Satyasadhan Chakraborty]  
the blackmarketing and bringing in persons who are responsible...

MR. SPEAKER: The matter is referring to the Chief Minister. The Chief Minister is responsible to the State Legislature and not here.

SHRI SATYASADHAN CHAKRABORTY: Why not you hear me? Mr. Speaker, this is not fair. You cannot allow the Chief Minister to go scot-free in a democracy... (Interruptions)

SHRI K. LAKKAPPA: Sir, I rise on a point of order under Rule 353. Why do you allow them?

SHRI RATANSINH RAJDA (Bombay South): Sir, the Prime Minister is the leader of the House. She happens to be the leader of the House and that is why the entire House must be seized of the matter.

MR. SPEAKER: This can be taken care of. This is a State subject. I cannot allow it.

PROF. MADHU DANDAVATE: Have you seen...

MR. SPEAKER: I have seen that. You come to my Chamber.

PROF. MADHU DANDAVATE: There is no question of my coming to your Chamber. This was an assurance given by the Minister that he would inquire if we gave him proof. That was why I raised a point of order. There is no question of my coming to your Chamber.

MR. SPEAKER: I wanted to say that you are right; whatever you said was right.

PROF. MADHU DANDAVATE: Instead of ruling in your Chamber, you give it here. You allowed me a supplementary.

Nobody shouted at that time.

MR. SPEAKER: I have seen that. Here I am talking about the adjournment motion. About this I shall talk to you.

PROF. MADHU DANDAVATE: Therefore, this is the basis of my adjournment motion. In spite of their assurance, they have not prevented this. That is my question.

MR. SPEAKER: I have seen it. You can discuss it with me. No question of adjournment motion. I have seen it myself.

PROF. MADHU DANDAVATE: Sir, you are agreeing that what I have stated are facts. This is borne out by the Lok Sabha debates. It is on the basis of that that I have raised the point of order. The ruling should not be given in your Chamber but you should give the ruling here.

MR. SPEAKER: I saw that. I can consider what you have shown to me. I have seen it myself.

(Interruptions)

MR. SPEAKER: We can discuss it, in what way we are to do it, not by adjournment motion. I have to talk this over, what you have shown to me.

PROF. MADHU DANDAVATE: So, you agree that what I have stated are facts, as stated in the Lok Sabha debates, and, therefore, on the basis of that I have raised the point of order.

MR. SPEAKER: I have seen it.

PROF. MADHU DANDAVATE: The ruling should not be given in your Chamber....

MR. SPEAKER: That is not a ruling; I am talking about my ruling about this adjournment motion, this is only regarding the adjournment motion. As for this thing, I will look into it, and I may consider it. Other things can be done. There are other things also besides adjournment motion.

PROF. MADHU DANDAVATE: I want a clarification on your ruling. What is your ruling?

MR. SPEAKER: I want to discuss with you. There are other things also....

**SHRI RAJESH PILOT:** I am not defending whether it is right or wrong. Wrong is wrong. I want to draw your attention to the fact that in the case of people who cannot defend themselves it is okay. But let the people who are physically present here, let them reply. In 1979, when money was collected to be presented to Mr. Charan Singh, both of them were Cabinet Ministers in the Ministry. They were there, and they never objected to it....  
(Interruptions)

**SHRI K. LAKKAPPA:** Kindly see rule 353, Sir...

**MR. SPEAKER:** I have listened to you already. What more is there?

**SHRI K. LAKKAPPA:** Rule 353 is very clear, namely that no allegation of a defamatory or incriminatory nature, directly or indirectly...

**MR. SPEAKER:** What do you want to say now? I have already listened to you.

There is no allegation.

**SHRI SATISH AGARWAL:** There is no allegation in the adjournment motion.

**श्री अटल बिहारी वाजपेयी :** अध्यक्ष जी, प्रधान मंत्री को बुला लीजिए, वे सदन की नत्री हैं, उनका यहाँ होना बहुत जरूरी है।

... (व्यवधान) ...

**SHRI SATYASADHAN CHAKRABORTY:** Don't allow your leader to be abused for collection of funds.  
(Interruptions)

**श्री मनो राम बागड़ी (हिसार) :** अध्यक्ष जी, सवाल सिर्फ पक्ष या विपक्ष का नहीं है। सवाल है, हमने आपके सामने काम-रोको-प्रस्ताव रखा है और जो यह पार्लियामेंट काम करती है, वह करती है राष्ट्रहित के अन्दर, काबू-कानून

से बनी है राष्ट्र के वास्ते। यदि बुनियादी सवाल राष्ट्र से टकराते हैं, तो उनके लिए आपको कानून निकालना पड़ेगा। जब इस क्लिफ का इल्जाम और सांसदों के सामने है, लोक सभा के मंत्रियों के सामने है और अगर खुली बात घर्म बन जाएगी तो इससे देश की बुनियाद टूट जाएगी। इसलिए आप को बड़ी संजीदगी के साथ ....

**अध्यक्ष महोदय :** आपकी बात सही है। मैं आपसे यही कह रहा था कि जब तक आपकी किताब मुझे इजाजत नहीं देगी, मैं तब तक कंसे करूंगा।

**SHRI K. LAKKAPPA:** What is the subject we are discussing?

**MR. SPEAKER:** We are discussing the point of order raised by him.

जब आप इसको बदल देंगे, मैं उसको चलाऊंगा और जब तक ये रखेंगे, मैं इसको चलाऊंगा।

... (व्यवधान) ...

**SHRI INDRAJIT GUPTA (Basirhat):** It is certainly the convention of this House that an individual against whom allegations are made, if he is not present here to defend himself, then those allegations should not be made. Secondly, it is also the convention, in spite of what many people are saying that the conduct of a State Government is not generally debated in this House. In this matter, it is not the conduct of the State Government at all. It is also true, Sir, that the Chief Minister of Maharashtra has, in the Press, contradicted these allegations to the extent that he has said that this cement, or whatever it is, was not given to these people at any special concessional rate or anything. Anyway, we take it at its face value,—his denial. But, he has said,—and he goes on saying—that he is perfectly within his right to... (Interruptions) just a minute, (Interruption)... to use the name of the Prime Minister to collect funds from building contractors, sugar

[Shri Indrajit Gupta]

cooperatives and such like people. The question is: He used the name of the Prime Minister. The question is whether the Prime Minister's name can be used as an article, an item of commerce, of business. This is what we are worried about.

(Interruptions)

MR. SPEAKER: It is a matter for the State Assembly. It is in session. They are seized of the matter.

श्री अटल बिहारी वाजपेयी: इस सम्बन्ध में प्राइम मिनिस्टर को क्या कहना है? प्राइम मिनिस्टर का नाम इस तरह से यूज नहीं हो सकता है।

PROF. MADHU DANDAVATE: The Prime Minister's name cannot be used as a commodity for corruption. That is our contention.

(Interruptions)

SHRI INDRAJIT GUPTA: Is there any businessman or contractor who, if a Chief Minister asks him to pay for a Fund in the name of the Prime Minister, can possibly refuse?...

(Interruptions)

MR. SPEAKER: It is just a conjecture. Not allowed.

(Interruptions)

MR. SPEAKER: That is conjecture. Not allowed.

SHRI INDRAJIT GUPTA: He uses the name of the Prime Minister. That certainly concerns this House.

(Interruptions)

SHRI C. T. DHANDAPANI (Pol-lachi): Mr. Speaker, Sir, I would like to say something..

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): We are here.

अध्यक्ष महोदय: प्राप्ती तरफ श्री धान्जनी। सब को एक साथ कैसे सुनना ?

SHRI BAPUSAHEB PARULEKAR: We are sitting here. I wish to make a submission....

MR. SPEAKER: I have got only two eyes,

SHRI C. T. DHANDAPANI: There are many occasions when we tried to raise the subject of State Governments. You yourself objected and asked us not to raise those matters. (Interruptions) You yourself said, either the Chief Minister or the Government there are accountable to the State Assembly. (Interruptions) In this matter we are discussing a particular issue, with the support of Press Reports. We have no concrete evidence... (Interruptions)

AN HON. MEMBER: What more concrete evidence do you want?

SHRI C. T. DHANDAPANI: We have no concrete evidence. Certainly, Sir, according to... (Interruptions) even if we take this, according to the Press statement, the amounts contributed by the several factories have been accounted for properly. It has been totalled also. That amount is being utilised, going to be utilised, for public purposes. (Interruptions) It is not for political purposes. It is for public purposes. What I want to know is this. Sir, you said that you are going to discuss it with the Members who have raised this matter. What I say is this: Will you allow the same issue, suppose it comes in the future? Will you allow that same issue when it comes? Will you allow the same to be discussed in the House?

(Interruptions)

Sir, my request is this, that this kind of discussion, I tell you, should not be allowed. (Interruptions)

The simple thing is, we are opening up the flood-gates.

MR. SPEAKER: Even I had gone to this extent, that, if it is for the general good, I had admitted the Calling Attention Motion. That was regarding a



State subject. But when it came in the House, I had no compunction even to withdraw that. So, I don't deviate from what I have already done.

PROF. MADHU DANDAVATE: The Prime Minister's name is a Central subject or State subject?

SHRI ATAL BIHARI VAJPAYEE: The Prime Minister's name cannot be a State subject.

MR. SPEAKER: At the moment, I am talking of the Adjournment Motion which I am not admitting.

(Interruptions)

MR. SPEAKER: We shall talk about it.

PROF. MADHU DANDAVATE: Let Government make a statement.

(Interruptions)

MR. SPEAKER: I have not allowed it.

(Interruptions)\*\*

SHRI C. T. DHANDAPANI: When did you allow it, Sir? Some time back when I referred to the Chief Ministers of Kerala and Tamil Nadu, you did not allow me to refer.

श्री ज.पी.लुरंहरामन (किशनगंज): इधर भी लोग हैं, इन को भी कुछ वक्त दीजिए। अगोजर्जन वाले आदमियों को ही आप ने वक्त दिया है।

अध्यक्ष महोदय : आप ने देखा नहीं, इन को दिया है, उन को वक्त दिया है और ये बोले हैं।

SHRI BAPUSAHEB PARULEKAR: Mr. Speaker, Sir, I am sure that you must have gone through very carefully the adjournment motion given by Mr. Tirkey. You have said that the State Legislature is in session and it is a State subject and therefore this

matter cannot be discussed. But I would like to invite your attention...

MR. SPEAKER: No, Sir.

(Interruptions)

SHRI BAPUSAHEB PARULEKAR: If you kindly go through the motion, you will find...

MR. SPEAKER: No, Sir. Not allowed. Mrs. Dandavate.

(Interruptions)\*

PROF. K. K. TEWARY: Sir,...

MR. SPEAKER: Whatever Prof. Tewary is saying will not go on record

(Interruptions)\*

MR. SPEAKER: I have allowed him. You cannot speak in between them.

(Interruptions)

SHRI BAPUSAHEB PARULEKAR: Sir, only last week we discussed about the shortage of Essential Commodities in the market and at that time...

MR. SPEAKER: Not allowed.

(Interruptions)\*

MR. SPEAKER: Whatever is said without my permission would not form part of the proceedings. When I allow a certain hon. Member only then his submission should be recorded.

SHRIMATI PRAMLA DANDAVATE (Bombay North Central): Sir, I had given notice of a Calling Attention motion on the very first day regarding the scarcity of cement in our country, especially in Bombay. But cement is being given to... (Interruptions).

MR. SPEAKER: That will not go on record. Not allowed.

(Interruptions)\*

SHRI K. LAKKAPPA: Sir, I have a point of order. Certain names have been mentioned just now.

MR. SPEAKER: Without my permission nothing goes on record.

SHRI CHITTA BASU (Barasat): Sir, the distribution of cement is done under the direction of the Government of India. Cement is commodity which is required by everybody.

MR. SPEAKER: Why do you unnecessarily try to circumvent? It is not allowed.

(Interruptions)\*

MR. SPEAKER: Not allowed. Irrelevant.

(Interruptions)\*

SHR AJOY BISWAS (Tripura West): I have given a calling attention notice. I am not speaking about the State Government...\*\*

MR. SPEAKER: That is under my consideration. I have not decided anything against that. Why are you raising it here? I cannot discuss a calling attention here...Not allowed.

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : मैं बड़ी विमता से आप से कहना चाहता हूँ कि यह जो मामला चल रहा है ...

अध्यक्ष महोदय : क्या मामला चल रहा है ?

श्री राजनाथ सोनकर शास्त्री : ...\*\*

\*\*... (Interruptions)\*

MR. SPEAKER: Not allowed. Why don't you let him speak.

(Interruptions)

मैं आपको बात सुन रहा हूँ। मैं आपके साथियों से कह रहा हूँ कि मैं आपकी बात सुनूँ।

श्री राजनाथ सोनकर शास्त्री : इन यह कहना चाहते हैं कि श्रीमान् ...\*\*

MR. SPEAKER: No name. Not allowed.

श्री राजनाथ सोनकर शास्त्री : प्रच्छा हम \*\* नाम नहीं लेंगे। हमारी रक्षा में प्रधान मंत्री का पद बहुत ऊंचा है और प्रधान मंत्री .... (अवधान) \*\*

MR. SPEAKER: No dragging of Prime Minister.

डा० राजेश्वर कुमारी बाजपेयी (सीतापुर) : अध्यक्ष जी, आपने अपनी कलिंग दे दी है। उसके बाद आप एक-एक सदस्य से यह सवाल करते हैं कि आप क्या कहना चाहते हैं, और वे अपनी छोटी-मोटी बात कह रहे हैं, इस पर हमें सक्त एतराज है। यह बंद होना चाहिए। (अवधान)

PROF. MADHU DANDAVATE:

We demand a statement. We would like to know from the Parliamentary Affairs Minister whether the Leader of the House will clarify the issue by making a statement.

(Interruptions)

PROF. MADHU DANDAVATE: In protest, we walk out from the House

[Prof. Madhu Dandavate and some other hon. Members then left the House]

\*\*Not recorded.

\*Expunged as ordered by the Chair.